

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:481
ANSWERED ON:26.11.2012
TECHNOLOGY DENIAL IN DEFENCE PURCHASE
Jawale Shri Haribhau Madhav

Will the Minister of DEFENCE be pleased to state:

- (a) whether his Ministry takes into account the technology denial regimes while making defence purchases;
- (b) if so, the manners in which the Government handle the refusal of United States of America (US) to hand over source codes for all programmes mounted on military systems;
- (c) whether his Ministry also assesses the potential of future sanctions imposed by countries on India's military preparedness; and
- (d) if so, whether Ministry has prepared itself to withstand any backlash from possible future sanctions from the US, given the fact that a large number of our military equipment is coming from the US?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (d): Madam, defence equipment is procured from various foreign and indigenous sources in accordance with the provisions of Defence Procurement Procedure (DPP). Defence equipment have been imported from various countries including Russia, Israel, France, United Kingdom, USA, Germany, Poland, Singapore, etc. thus broad-basing our defence acquisitions. The defence procurement procedure has been framed keeping in mind the existence of technology denial regimes and prospective sanctions from the source countries. Moreover, all foreign suppliers of equipment have to confirm along with their technical and commercial bid(s) that there are no Government restrictions or limitations either in their own country or in those countries from which sub-components are being procured.